

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO.343
TO BE ANSWERED ON 19.07.2018**

Complaints of Sexual Harassment in SAI

**343. SHRIMATI SUPRIYA SULE:
SHRI DHANANJAY MAHADIK:
SHRI SATAV RAJEEV:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
SHRI P.R. SUNDARAM:
DR. J. JAYAVARDHAN:
DR. HEENA VIJAYKUMAR GAVIT:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Sports Authority of India (SAI) has received complaints of sexual harassment from its regional centres and sportspersons in the recent past and if so, the details thereof;**
- (b) whether SAI has conducted any inquiry in the matter and if so, the action taken against those found guilty;**
- (c) the steps taken/being taken by the Government to prevent such incidents in the future;**
- (d) whether the Government has constituted a high power committee to resolve the grievances and complaints of women sportspersons; and**
- (e) if so, the details thereof and the action taken on the recommendations of the said committee?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS
AND SPORTS**

{COL. RAJYAVARDHAN RATHORE (RETD.)}

(a) & (b): Yes, Madam. There are 23 (Twenty Three) sexual harassment cases filed by the sportspersons against their coaches/SAI officials. The complaints are dealt with as per the Sexual Harassment of Women at Workplace (Prevention, Provision and Redressal) Act, 2013 and the Protection of Children from Sexual Offense Act (POCSO Act), 2012.

(c) to (e): SAI is implementing a zero tolerance policy on all such matters. To deal with cases related to sexual harassment of sportspersons an internal complaints committee at SAI Head Office and similar internal complaints committees in its Regional Centres have been established.

Further, Sports Authority of India under the guidance of National Commission for Protection of Child Rights (NCPCR) has prepared guidelines for the Safety of Children (Young Sportspersons) and the same have been notified with instructions to all the SAI Academic/Regional Centres to provide safe, secure and healthy environment to the boys & girls trainees being trained under its Sports Promotional Schemes.

Guidelines for creation of safe spaces for athletes/sportspersons and women coaches during the training and sporting events have already been issued.

Ministry of Youth Affairs & Sports (Department of Sports) has constituted a High Powered Committee (HPC) comprising of an Officer from the Ministry, Senior Sportspersons, Sports Journalists & Advocate for Sports Women to resolve the grievances and complaints of women sports persons. No complaint has been received by this HPC so far.
